

HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS**SITTING ARRANGEMENT From 02.01.2018**

Sl.No.	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble Chief Justice and Abdul Quddhose, J	All Public Interest Litigations, Income Tax Appeals and Writ Appeals relating to Income Tax, Appeals arising out of Orders/Judgments/Decree passed on the Original Side of the High Court relating to Commercial Division, Appeals arising out of Orders/Judgments/Decree from Commercial Courts such as First Appeals and First Miscellaneous Appeals (Commercial Appellate Division)
1a	Abdul Quddhose, J	Whenever Division Bench is not sitting - old Civil Revision Petitions - upto the year 2007 (All Stages)
2	Huluvadi G. Ramesh, J and RMT.Teeka Raman, J	Writ Petitions relating to Service, to be heard by a Division Bench (other than Judicial Service) Writ Appeals relating to Service and Labour (other than matters relating to Judicial Service), Appeals arising out of Orders/Judgments of the Central Administrative Tribunal and Writ Appeals relating to Education (All Stages)
2a	RMT.Teekaa Raman, J	Whenever Division Bench is not sitting - Criminal Original Petitions (u/s. 482 of Cr.PC.) (All Stages) and WP (Cr.PC) - (upto the year 2011), as per Cause List
3	S. Manikumar, J and V.Bhavani Subbaroyan, J	Writ Petitions/Civil Revision Petitions relating to the decisions of Debt Recovery Tribunals and Debt Recovery Appellate Tribunal. Appeals / Writ Appeals relating to decisions of Tribunals other than Central Administrative Tribunal, Writ Appeals and Appeals relating to Tax Matters, other than Income Tax to be heard by a Division Bench (All Stages) Writ Appeals relating to Mines & Minerals, Industries & Forests (All Stages)

3a	S.Manikumar, J	Cases relating to Administrator General and Official Trustee
3b	V.Bhavani Subbaroyan, J	Whenever Division Bench is not sitting - Old Writ Petitions, as per Cause list
4	A.Selvam, J and P.Kalaiyaran, J	First Appeals to be heard by a Division Bench. First Miscellaneous Appeals, Second Appeals and Second Miscellaneous Appeals to be heard by a Division Bench (All Stages) - from the year 2015
4a	P.Kalaiyaran, J	Whenever Division Bench is not sitting - Old Criminal Appeals, as per Cause List
5	K.K.Sasidharan, J and P.Velmurugan, J	Writ Appeals / Appeals / Writ Petitions to be heard by a Division Bench relating to Land Acquisition, Land Ceiling, Land Reforms and other Land Laws (All Stages) Writ Appeals which are ready for hearing irrespective of classification and irrespective of date of filing
5a	P.Velmurugan, J	Whenever Division Bench is not sitting - Old Second Appeals (All Stages), as per Cause list
6	M.Venugopal, J and S.Vaidyanathan, J	Criminal Appeals including Crime against Women to be heard by a Division Bench. Division Bench Criminal Side matters not specifically assigned to any other Division Bench (All Stages) Writ Appeals/Appels/Writ Petitions to be heard by a Division Bench relating to Land Encroachment, Municipalities, Panchayats, other Local Authorities and Unauthorised Construction (All Stages)
6a	S.Vaidyanathan, J	Whenever Division Bench is not sitting - Writ Petitions which are ready for hearing irrespective of classification - from the year 2006 to 2008, as per Cause list

7	R.Subbiah, J and P.D.Audikesavalu, J	Writ Petitions to be heard by a Division Bench not specifically assigned to any other Division Bench (All Stages) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages) First Miscellaneous Appeals, Second Appeals and Second Miscellaneous Appeals to be heard by a Division Bench (All Stages) - up to the year 2014
7a	P.D.Audikesavalu, J	Whenever Division Bench is not sitting - Writ Petitions which are ready for hearing - irrespective of classification upto the year 2005, as per Cause list
8	Rajiv Shakhder, J and N.Sathish Kumar, J	Original Side Appeals not assigned to any other Bench, including Appeals arising out of Interlocutory Orders passed on the Original Side of the High Court (All Stages) Writ Petitions to be heard by a Division Bench and Writ Appeals relating to Judicial Service and Service of Court Employees, including High Court Employees, Writ Petitions/Writ Appeals filed by or against the High Court, Habeas Corpus Petitions, Writ Appeals not assigned to any other Division Bench (All Stages)
8a	N.Sathish Kumar, J	Whenever Division Bench is not sitting - Criminal Revisions (all Stages) - upto the year 2011, as per Cause list
9	C.T.Selvam, J	Criminal Revision cases (All Stages) - from the year 2012 Criminal Appeals (relating to Crime against Women) (All Stages)
10	M.M. Sundresh, J	Applications for setting aside of arbitral awards under Section 34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 Company Petitions and Company Appeals to be heard by a Single Bench Cases relating to Commercial Division - OP (Commercial) including Arbitration cases

11	T.S. Sivagnanam, J	Writ Petitions - relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax, Customs and Central Excise, Prohibition and State Excise (All Stages)
12	M. Duraiswamy, J	First Appeals filed under Order 41, Rule 1 of the Civil Procedure Code(All Stages) First Miscellaneous Appeals (Except Motor Accident Claims Tribunal Cases) and Second Miscellaneous Appeals to be heard by a Single Bench (All Stages) - from the year 2015
13	T.Raja, J	Writ Petitions - relating to Labour and Service (All Stages) - from the year 2015
14	K. Ravichandrabaabu, J	Writ Petitions - relating to matters which are not specifically assigned to any other Bench (All Stages) - from the year 2014
15	Pushpa Sathyanarayana, J	Petitions under Section 24 of Civil Procedure Code - (All Stages) Second Appeals (All Stages) - from the year 2015
16	K.Kalyanasundaram, J	Writ Petitions relating to Municipalities, Panchayat and Local Bodies (All Stages) and Writ Petitions - relating to the matters which are not specifically assigned to any other Bench (All Stages) - upto the year 2013
17	R.Mahadevan, J	Writ Petitions - relating to Education (All Stages)
18	Satrughana Pujahari, J	Writ Petitions - (Labour & Service) (All Stages) - upto the year 2014 Miscellaneous Petitions including Petitions for vacating of Interim orders in Writ Petitions - from the year 2013
19	V.M. Velumani, J	Civil Revision Petitions (All Stages) - from the year 2008 to 2015
20	D. Krishnakumar, J	Civil Revision Petitions (All Stages) - from the year 2016 Second Appeals (All Stages) - from the year 2012 to 2014
21	M.V.Muralidharan, J	Criminal Appeals - up to the year 2011 (All Stages)

22	N. Authinathan, J	Civil Revision Petitions - Old Cases
23	V. Parthiban, J	Writ Petitions - which are ready for hearing irrespective of classification - from the year 2009 Miscellaneous Petitions including Petitions for vacating of Interim orders in Writ Petitions - upto the year 2012
24	R. Subramanian, J	Civil Suits - including Undefended Suits & Framing of Issues and connected Interlocutory Applications in respect of Suits which are ready to be listed and/or are listed for final hearing - upto the year 2014 (except Commercial Division Cases) Insolvency Petitions (All Stages)
25	M. Govindaraj, J	First Miscellaneous Appeals (other than Motor Accident Claims Tribunal Cases) and Second Miscellaneous Appeals (All Stages) - upto the year 2014 Second Appeals (All Stages) - from the year 2008 to 2011
26	M.Sundar, J	Cases relating to Commercial Division ie., Civil Suits (Commercial) - All Stages
27	R.Suresh Kumar, J	Criminal Appeals (All Stages) - from the year 2012 Election Petitions not assigned to any other Bench (All Stages)
28	M.S. Ramesh, J	Criminal Original Petitions (u/s.407 & 482 of CrI.PC), WP (Cr.PC) (All Stages) - from the year 2012
29	Anita Sumanth, J	Arbitration Matters, including petitions under Section 11, but except Applications for Setting aside of arbitral awards under Section 34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 (except Commercial Division Cases)

30	T.Ravindran, J	Interlocutory Applications in Suits not ready for final hearing (except cases relating to Commercial Division) Second Appeals (All Stages) - from the year 2003 to 2007
31	S.Baskaran, J	Appeals from Motor Accidents Claims Tribunal to be heard by a Single Bench (All Stages)
32	G.Jayachandran, J	CBI & Prevention of Corruption Act Cases (Criminal Appeals, Criminal Revisions, Criminal Original Petitions and Writ Petitions (Cr.Pc.) - (All Stages)
33	C.V. Karthikeyan, J	Civil Suits - including Undefended Suits & Framing of Issues and connected Interlocutory Applications in respect of Suits which are ready to be listed and/or are listed for final hearing - from the year 2015 (except Commercial Division cases) Original Petitions (other than Arbitration matters), Testamentary Original Suits and Original Matrimonial Suits (All Stages)
34	N. Seshasayee, J	Writ Petitions relating to Land Acquisition (All Stages) First Appeals relating to Land Acquisition
35	A.D.Jagadish Chandira, J	Criminal Original Petitions - Anticipatory Bail and Bail
36	M.Dhandapani, J	Second Appeals (All Stages) - upto the year 2002

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- All Writ Petitions in which the vires of any statute/statutory provision/statutory rule/statutory regulation is under challenge shall be listed before the Hon'ble First Division Bench.
- Contempt Matters relating to orders of Hon'ble Single Judges who are no longer in Office shall be heard by the Bench having determination in respect of the proceedings giving rise to the order of which violation is alleged.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- Cases relating to Senior Citizens, Crime against Women, Person with Disability and Children shall be taken up on priority basis

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//